

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA  
UNSTARRED QUESTION NO. 3674  
TO BE ANSWERED ON 11<sup>TH</sup> AUGUST, 2015

IMPLEMENTATION OF PDS

3674. SHRI E.T. MOHAMMED BASHEER:  
SHRI ARJUN MEGHWAL:  
SHRI SHRIRANG APPA BARNE:  
SHRI DHARMENDRA YADAV:  
SHRI BAHADUR SINGH KOLI:  
SHRI NANDI YELLAIAH:  
SHRI C.R. CHAUDHARY:  
SHRI ANANDRAO ADSUL:  
SHRI S.R. VIJAYAKUMAR:  
SHRI P.K. BIJU:  
SHRIMATI V. SATHYA BAMA:  
SHRI S.P. MUDDAHANUME GOWDA:  
SHRI A.T. NANA PATIL:  
SHRI K.N. RAMACHANDRAN:  
SHRI RAJESHBHAI CHUDASAMA:  
SHRI INNOCENT:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the implementation of Targeted Public Distribution System (TPDS) has been adversely affected due to lack of coordination between the Union and State Governments and irregularities in the system, if so, the details thereof and the corrective steps taken in this regard;
- (b) whether a nine point action plan has been prepared to eliminate ghost ration cards, reduce leakages and bring greater transparency in the conduct of TPDS operations, if so, the details thereof;
- (c) whether the nine point action plan has failed to achieve the desired results, if so, the details thereof;
- (d) the steps taken by the Government to achieve success under the aforesaid nine point action plan;

- (e) whether a rejuvenated approach has been adopted for TPDS during the Twelfth Plan Period, if so, the details and the outcome thereof along with the success achieved therein; and
- (f) the extent of IT/computerisation adopted in the PDS along with the benefits accruing therefrom?

A N S W E R

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(SHRI RAM VILAS PASWAN)

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(a) to (d): Under the Targeted Public Distribution System (TPDS), the Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of Food Corporation of India. The operational responsibilities for lifting and distributing the allocated foodgrains within the States/UTs, identification of eligible beneficiaries, issuance of ration cards to them and supervision over distribution of allocated foodgrains to eligible cardholders through Fair Price Shops (FPSs) are that of State/UT Governments.

TPDS is operated under the joint responsibility of Central and State/UT Governments wherein close coordination is maintained for its smooth implementation. Consultations are regularly held with States/UTs before implementing various legislative/policy measures, preparing schemes for strengthening of TPDS, etc. Central Government also issues periodic advisories and holds meetings, conferences, etc. with States/UTs from time to time regarding issues relating to implementation of TPDS such as correct identification of beneficiaries, leakage free distribution of foodgrains, transparency in TPDS operations, etc.

Under the joint responsibility, complaints/irregularities in implementation of TPDS in various region of the country as and when received in this Department are referred to the concerned State/UT Government for inquiry and appropriate action.

A Nine Point Action Plan for curbing the leakages/diversion of foodgrains under TPDS was evolved in July, 2006 in consultation with the State/UT Governments. Government has been regularly monitoring the action being taken by States/UTs including issuing advisories, holding conferences etc. wherein State/UT Governments are requested to implement the Nine Point Action Plan.

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Point-wise and State/UT-wise details of the action taken under the Nine Point Action Plan as reported by the States/UTs upto 31.12.2014 are at Annex - I and II respectively.

(e) & (f): With a view to modernise the system and plug leakages, the Government has initiated a Plan scheme on End-to-end Computerisation of TPDS Operations during the 12<sup>th</sup> Five Year Plan (2012-17) on cost sharing basis with States/UTs which would facilitate digitization of ration cards/beneficiary and other databases, computerization of supply-chain management, setting up of transparency portals and grievances redressal mechanism. Based on the reports received from States/UTs and NIC, the activity-wise progress in States/UTs is at Annex -III. Action has also been initiated for implementation of Fair Price Shop (FPS) automation. FPS automation involves, installation of Point of Sale (PoS) devices at FPS for authentication of beneficiaries, recording of sales to beneficiaries at the FPS; and uploading of transaction data in central server.

To further strengthen the efforts to address the food security of the people, Government of India has notified the National Food Security Act, 2013 on 10.09.2013. The Act inter-alia contains provisions for right to receive foodgrains at subsidised prices by persons belonging to eligible households under TPDS. The Act further provides for various reforms in TPDS, to be undertaken progressively by the Central and State/UT Governments. These reforms inter alia include door-step delivery of foodgrains at the FPS, application of information and communication technology tools including end to end computerisation, preference to public institutions/bodies in licensing of FPSs, etc.

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**ANNEX REFERRED TO IN REPLY TO PART (a) to (f) OF THE UNSTARRED QUESTION NO. 3674 DUE FOR ANSWER ON 11.08.2015 IN THE LOK SABHA**

Details of the action taken by States/UTs as reported upto 30.12.2014 under the Nine Point Action Plan.

1	States should undertake a campaign to review BPL/AAY list to eliminate ghost ration cards	As per reports received from the State & UT Governments by 31 <sup>st</sup> December, 2014, implementation of the action plan has resulted in elimination of a total of 494.34 lakh bogus/ ineligible ration cards in 30 States.
2	Strict action should be taken against the guilty to ensure leakage free distribution of food grains	33 States have reported that action is being taken against the guilty to ensure leakage free distribution of food grains.
3	For sake of transparency, involvement of elected PRI members in distribution of food grains be ensured. FPS licenses be given to SHGs, gram panchayats, cooperatives etc.	There is involvement of PRIs in Vigilance Committees to monitor FPS in 29 States/UTs.  31 States/UTs have reported FPS being run by Gram Panchayats, SHGs, and Cooperatives etc. Out of about 5.17 lakh FPS in operation, about 1.36 lakh FPS are being run by such organisations.
4	Display of BPL and AAY lists by fair price shops	BPL lists at FPS are displayed in 32 States/UTs.
5	Display of fair price shop-wise and district-wise allocations of PDS commodities on web-sites for public scrutiny	Action regarding putting up district-wise and FPS-wise allocation of food grains on websites and other prominent places has been initiated in 22 States/UTs.
6	Door-step delivery of PDS commodities to fair price shops	Door-step delivery of food grains to FPS by State Governments instead of letting private transporters to transport goods is being done in 21 States/UTs. This reduces leakages during the transportation of foodgrains and ensures viability of FPS owners.
7	Ensuring timely availability of foodgrains at FPS and distribution of foodgrains by FPS	Action is being taken by 32 States in this regard.
8	Training of Vigilance Committee members	27 State/UT Governments have taken up training programmes for FPS level Vigilance Committees. Funds are also being provided by Government of India under a Plan Scheme for training of TPDS officers/ officials.
9	Computerization of TPDS operations, use of IT etc.	Computerisation of TPDS has been taken up across the country. For this purpose, action plans have been finalized by all States/UTs. Government is also providing technical and financial assistance under a Plan Scheme on End-to-end Computerisation of TPDS Operations.

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**ANNEX REFERRED TO IN REPLY TO PART (a) to (f) OF THE UNSTARRED QUESTION NO. 3674 DUE FOR ANSWER ON 11.08.2015 IN THE LOK SABHA**

**Implementation of Nine-Point Action Plan - results thereof from July, 2006 to onwards**

**State-wise and all India**

(as on 31.12.2014)

Sl. No.	Name of the State/UT	Review of BPL / AAY list	Ensure leakage free distribution of foodgrains by taking action against guilty	Involvement of PRI members	Display of BPL/AA Y list on the FPS	Distt . & FPSwise allocation of foodgrains put on website as public scrutiny	Door step delivery of foodgrains	Timely availability of foodgrains at FPS	Training of members of FPS level Vigilance Committee	Steps taken towards Comput erization of TPDS operations
		1	2	3	4	5	6	7	8	9
1	Andhra Pradesh^	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
2	Arunachal Pradesh	Yes	Yes	Yes	Yes	Yes	No*	-	Yes	Yes
3	Assam	Yes	Yes	Yes	Yes	-	-	Yes	Yes	Yes
4	Bihar	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
5	Chhattisgarh	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
6	Delhi	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
7	Goa	Yes	Yes	-	Yes	-	-	Yes	Yes	Yes
8	Gujarat	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
9	Haryana	Yes	Yes	Yes	Yes	-	Yes	Yes	Yes	Yes
10	Himachal Pradesh	Yes	Yes	Yes	Yes	Yes	No	Yes	Yes	Yes
11	Jammu & Kashmir	Yes	Yes	Yes	Yes	-	Yes	Yes	Yes	Yes
12	Jharkhand	Yes	Yes	-	-	Yes	Yes	-	-	Yes
13	Karnataka	Yes	Yes	Yes	Yes	Yes	No	Yes	Yes	Yes
14	Kerala	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
15	Madhya Pradesh	Yes	Yes	Yes	Yes	Yes	Yes	Yes	-	Yes
16	Maharashtra	Yes	Yes	Yes	Yes	-	Yes	Yes	Yes	Yes
17	Manipur	-	-	-	-	-	-	-	Yes	Yes
18	Meghalaya	Yes	Yes	-	Yes	Yes	-	Yes	Yes	Yes
19	Mizoram	Yes	Yes	Yes	Yes	-	No*	Yes	Yes	Yes
20	Nagaland	Yes	Yes	Yes	Yes	-	No*	Yes	-	Yes
21	Odisha	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
22	Punjab	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
23	Rajasthan	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
24	Sikkim	Yes	Yes	Yes	Yes	-	Yes	Yes	Yes	Yes
25	Tamil Nadu	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
26	Tripura	Yes	Yes	Yes	Yes	-	Yes	Yes	Yes	Yes
27	Uttar Pradesh	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
28	Uttarakhand	Yes	Yes	Yes	Yes	Yes	No*	Yes	-	Yes
29	West Bengal	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
30	A&N Islands	Yes	Yes	Yes	-	-	Yes	Yes	-	Yes
31	Chandigarh	Yes	Yes	Yes	Yes	-	-	Yes	Yes	Yes
32	D&N Haveli	Yes	Yes	Yes	Yes	Yes	-	Yes	-	Yes
33	Daman & Diu	-	-	-	Yes	-	-	Yes	-	Yes
34	Lakshadweep	Yes	Yes	Yes	Yes	Yes	No*	Yes	Yes	Yes
35	Puducherry	Yes	Yes	-	Yes	Yes	Yes	Yes	-	Yes
Total		33	33	29	32	22	21	32	27	35

**Legend:**

Yes – Under implementation.

(-) – No action reported.

\* - Not practical

^ including State of Telangana. Separate information in respect of States of Andhra Pradesh &amp; Telangana is awaited.

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**ANNEX REFERRED TO IN REPLY TO PART (a) to (f) OF THE UNSTARRED QUESTION NO. 3674 DUE FOR ANSWER ON 11.08.2015 IN THE LOK SABHA****Status of End-to-End Computerization of TPDS Operations**

(as on 30.06.2015)

S.N.	States/UTs	Ration Card Data Digitization *	Online Allocation	Supply-Chain Management	Transparency Portal	Online Grievance	Toll-Free Number
1	Andaman & Nicobar Islands	100%	Partial (South Andaman)	In Progress	Yes	Yes	Yes
2	Andhra Pradesh	100%	Implemented	11 districts	Yes	Yes	Yes
3	Arunachal Pradesh	76%	Few locations	-	Yes	-	Yes
4	Assam	100%	Trial run in 4 districts	-	-	Trial run in 4 districts	Yes
5	Bihar	100%	Implemented	Implemented	Yes	Yes	Yes
6	Chandigarh	100%	Not operational	-	Yes	Yes	Yes
7	Chhattisgarh	100%	Implemented	Implemented	Yes	Yes	Yes
8	Dadra and Nagar Haveli	100%	-	-	Yes	-	Yes
9	Daman and Diu	100%	-	-	Yes	-	-
10	Delhi	100%	Implemented	Implemented	Yes	Yes	Yes
11	Goa	96%	Implemented	Implemented	Yes	Yes	Yes
12	Gujarat	100%	Implemented	In Progress	Yes	Yes	Yes
13	Haryana	100%	Only 4 blocks	-	Yes	Yes	Yes
14	Himachal Pradesh	100%	-	-	Yes	Yes	Yes
15	Jammu and Kashmir	98%	In progress	-	-	-	Yes
16	Jharkhand	100%	3 Districts	-	Yes	Yes	-
17	Karnataka	100%	Implemented	Implemented	Yes	-	Yes
18	Kerala	100%	-	-	Yes	-	Yes
19	Lakshadweep	100%	-	-	-	-	-
20	Madhya Pradesh	100%	Implemented	In progress	Yes	Yes	Yes
21	Maharashtra	100%	Implemented	2 districts	Yes	Yes	Yes
22	Manipur	92%	-	-	-	-	Yes
23	Meghalaya	-	-	-	Yes	Yes	Yes
24	Mizoram	100%	In Progress	-	-	Yes	Yes
25	Nagaland	73%	In Progress	-	Yes	-	Yes
26	Odisha	96%	Implemented	Partially	Yes	Yes	Yes
27	Puducherry	100%	2 divisions	2 divisions	Yes	Yes	-
28	Punjab	79%	-	-	-	-	-
29	Rajasthan	97%	-	-	-	Yes	Yes
30	Sikkim	100%	-	-	Yes	-	Yes
31	Tamil Nadu	100%	Implemented	Implemented	-	-	-
32	Telangana	100%	Implemented	In progress	-	-	Yes
33	Tripura	100%	-	-	-	-	-
34	Uttarakhand	84%	-	-	Yes	-	-
35	Uttar Pradesh	74%	-	-	Yes	Yes	Yes
36	West Bengal	86%	Implemented	In progress	Yes	Yes	Yes
	<b>Completion Status</b>	<b>24</b>	<b>13</b>	<b>6</b>	<b>26</b>	<b>21</b>	<b>28</b>

\*Statement is prepared as per reports received from States/UTs and NIC from time to time.

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